GOVERNMENTOF INDIA MINISTRYOF FINANCE DEPARTMENTOF FINANCIALSERVICES

LOK SABHA UNSTARREDQUESTIONNO:**6604** TO BE ANSWEREDON THE 6th APRIL,2018/CHAITRA16, 1940 (SAKA)

QUESTION LOAN RECOVERY BY PSBs

6604: SHRI BHARATHIMOHANR.K.: SHRIK.N. RAMACHANDRAN: SHRIMATI V.SATHYABAMA: SHRI PR. SENTHIL NATHAN:

Willthe Ministerof FINANCEbe pleased to state:

- (a) whether the Governmenthad taken any concrete steps to find the exact volume and value of NPAs and defaulters of Public Sector Banks (PSBs);
- (b) if so, the details thereof, Bank-wise;
- (c) the details of action taken by the Government during the last four years in this regard;
- (d) whether the Government has taken any stringent measures to recover the loan amountfrom the NPAs and wilfuldefaulters and if so, the details thereof; and
- (e) the list of wilfuldefaulters/NPAshavingRs. 100 crore or more of banks, bank-wise?

ANSWER

To be answered by THE MINISTEROF STATEIN THEMINISTRYOF FINANCE (SHIV PRATAPSHUKLA)

(a) to (d): The bank-wise amount of Non-PerformingAssets (NPAs) of Public Sector Banks (PSBs), as per Reserve Bank of India (RBI) global operations data, and the bankwise number of wilful defaulters and related amount in respect of wilful defaulters of PSBs, as per data reported by PSBs, as on 31.12.2017, are at Annex.

A number of steps have been taken to reduce/contain(NPAs) of banks, and to reduce incidence of default on account of and effect recovery from wilfuldefaulters.

To reduce/containNPAs of banks, the Insolvency and BankruptcyCode, 2016 has been enacted for time-bound resolution of stressed assets. Further, the Banking Regulation Act, 1949 has been amended to provide for authorisation by the Governmentto RBI, for issuing directions to banks to initiate the insolvency resolution process under the Code Under the provisions of this amending legislation, RBI has issued directions to certair banks for referring 12 accounts, with outstanding amounts greater than Rs. 5,000 crore and with 60% or more classified as non-performing of 31.3.2016, to initiate insolvency resolution process under the Code. In accordance with these directions, banks have filed applications in respect of these accounts before the National Company Law Tribunal Further, keeping in view the enactment of the Code, RBI has issued a revised frameworl for resolution of stressed assets, which provides for time-bound resolution of high-value stressed accounts. The Securitisation and Reconstruction of Financial Assets and Enforcement of SecurityInteres (SARFAESI) Act has been amended to make it more effective. Further, six new Debts Recovery Tribunals have been established to expedite recovery. In addition, under the PSB Reforms Agenda, PSBs have committed, *inter-alia*, to create Stressed Asset Management verticals for stringent recovery and ensure clean and effective post-sanction follow-up for large credit exposures through specialisec monitoring agencies.

To reduce incidence of default on account of and effect recoveryfrom wilfuldefaulters as per RBI's instructions, wilfuldefaulters are not sanctioned any additional facilities by banks or financial institutions, their unit is debarred from floating new ventures for five years, and lenders may initiate criminal proceedings against them, wherever necessary. As per data reported by PSBs, as on 31.12.2017, 2,108 FIRs have been registered against wilfuldefaulters, 8,462 suits have been filed for recovery from them, and action has been initiated under the SARFAESI in respect of 6,962 cases of wilful defaulters. SEBI Regulations have been amended to debar wilful defaulters and companies with wilfu defaulters as promoters/directors from accessing capital markets to raise funds. Further the Insolvency and BankruptcyCode has been amended to debar wilful defaulters from participating in the insolvency resolution process.

(e): RBI has informed that it is unable to disclose borrower-wisceredit information under the provisions of section 45E of the Reserve Bank of India Act, 1934. Section 45E provides that credit information submitted by a bank shall be treated as confidential and not to be published or otherwise disclosed.

Annex

Lok Sabha Unstarred question no: 6604, for 6.4.2018

Amountin crore			
Bank	GNPAs	Wilfuldefaulters	
		No.	Amount
AllahabadBank	23,261	164	3,590
AndhraBank	21,599	401	3,979
Bank of Baroda	48,480	255	5,600
Bank of India	64,249	403	5,418
Bank of Maharashtra	18,128	137	985
CanaraBank	40,312	490	4,590
CentralBank of India	32,491	772	6,146
CorporationBank	21,818	122	2,182
Dena Bank	14,169	227	1,861
IDBI Bank Limited	50,622	85	3,937
Indian Bank	9,595	64	1,063
Indian Overseas Bank	33,267	527	4,485
OrientalBank of Commerce	27,551	429	4,236
Punjab&SindBank	7,040	27	283
Punjab NationalBank	57,519	1,084	14,588
SyndicateBank	21,103	204	1,163
State Bank of India	1,99,155	1,664	28,257
UCO Bank	25,382	651	5,654
UnionBank of India	40,988	832	5,376
UnitedBank ofIndia	13,721	388	1,739
VijayaBank	6,829	137	4,917
Total	7,77,280	9,063	1,10,05(

GNPAs, and the number of wilfuldefaulters and related amount, as on 31.12.2017 Amounin croreRs.

Sources: (1) RBI — for GNPAs

(2) Banks — for wilful defaulters
